

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**RC No. 26A/2019/CBI/ACB/New Delhi  
CC No. 426/2019  
CBI Vs. Vivek Yadav**

17.06.2020  
(Through CISCO Webex Meeting App)

Case file is taken up through Video Conferencing hosted by Mr. Ravi Kumar, Assistant Ahlmad of this Court, facilitated by Sh. Surendra Prasad Mandal, Judicial Assistant/Branch In-charge, Computer Branch, Rouse Avenue District Court, Delhi, in compliance of *Office Order No. E-3943-4029/DJ/RADC/2020 dt. 13.06.2020 of ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), RADC, New Delhi.*

Regular functioning of the Courts at District Courts, Delhi has been suspended by Hon'ble High Court of Delhi since 23.03.2020 vide orders Nos. 373/Estt./E1/DHC dt. 23.03.2020, no. 159/RG/DHC/2020 dt. 25.03.2020, no. R-77/RG/DHC/2020 dt. 15.04.2020, no. R-159/RG/DHC/2020 dt. 02.05.2020, no. R-235/RG/DHC/2020 dt. 16.05.2020, R-305/RG/DHC/2020 dt. 21.05.2020 and no. 1347/DHC/2020 dt. 29.05.2020.

Present: None.

Matter is at the stage of scrutiny of documents.

Notices be issued to the Ld. Public Prosecutor for CBI, Ld. defence Counsel for the accused and IO/*Pairvi* Officer through e-mail (if available on record) and also on *Whatsapp*, for their written consent for appearance and participation in the

  
17-06-2020

proceedings through video conferencing on the next date.

Put up for scrutiny of documents and further proceedings now on **23.06.2020**.

A copy of this order be sent along with the notices. A copy of this order be also sent to the Computer Branch for uploading on the official website.

 17-06-2020

(Santosh Snehi Mann)

Special Judge (PC Act), CBI-08

RADC/ND: 17.06.2020

PS